

-19-

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.No.1946/89

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 26th day of April, 1996

1. Shri Bhagwan Sharma
Travelling Ticket Inspector
Railway Station
Delhi.

2. Shri K.G.Sharma
s/o Shri S.L.Sharma
Travelling Ticket Inspector
Railway Station
New Delhi.

3. Shri Kailash Chand Vasisth
s/o Shri Ram Chand Vasisth
Head Travelling Ticket Examiner
Northern Railway
Headquarter Squade
Baroda House
New Delhi.

4. Shri R.K.Sharma
Head Ticket Collector
working as Anti - Fradud Inspector
Northern Railway
Headquarter Office
Baroda House
New Delhi.

5. Shri R.P.Pathak
s/o Shri Ram Swaroop Pathak
Sr. Ticket Collector
Railway Station
New Delhi.

6. Shri O.P.Singh
Sr. Ticket Collector
Railway Station
New Delhi.

(By Shri B.K.Agarwal, Advocate)

Applicants

Versus

Union of India through

1. The General Manager
Northern Railway
Baroda House
New Delhi.

2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.

Respondents

-20-

O R D E R

Hon'ble Shri R.K.Ahooja, Member(A)

The proceedings in respect of this application were kept in abeyance pending the decision of the Hon'ble Supreme Court in J.C.Malik case.

2. The issues raised in this application have already received a ruling from the Hon'ble Supreme Court in cases of Union of India & Others Versus Virpal Singh Chauhan & Others (JT 1995(7) SC 231), R.K.Sabharwal & Others Versus State of Punjab & Others (1995(2) SCC 745) and J.C.Malik & Others Vs. Union of India & Others (1978(1) SLR 844 Allahabad High Court).

3. We have heard the learned counsel on both sides who agree that the matter can now be disposed of with a direction to the respondents to take further action in the light of the Supreme Court decisions in the aforesaid cases.

4. We accordingly dispose of this application with a direction to the respondents to take a decision in the light of the rulings given by the Supreme Court in the above mentioned cases.

5. The parties will bear their own costs.

Similar decision is also taken in OA No.2899/92, 290/90, 906/91, 860/91, 2651/90, 857/91, 834/91, 1943/89, 413/90, 318/90, 1898/91, 2296/90, 1197/92, 988/91, 583/93, 1340/90, 2632/92, 986/91, 589/91, 28/92, 1937/90, 2023/90, 2236/91, 987/91, 1868/90, 132/92, 2024/90, 1495/94, 731/92,

Dw

-21-

705/92, 103/91, 130/92, 1657/90, 2277/91, 1675/94, 1438/89,
2401/90, 2105/90, 848/89, 92/91, 936/90, 1738/90, 1393/91,
476/90, 2681/90, 1168/90 and 668/91.

Rao
(R.K.AHOOJA)
MEMBER(A)

/RAO/

V.H.D

(A.V.HARIDASAN)
VICE-CHAIRMAN(J)